

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 22**  
**121/241- 242/PB/2020**

**IN THE MATTER OF:**

Mr. M. Sai Eswara Swamy

... Petitioner/Applicant

v.

Siti Vision Digital Media Ltd.

... Respondent

**Order Under Section 241-242 of the Companies Act, 2013**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Mr. Saurabh Kalia, Adv.

For the Respondent : Mr. Shivam Singh, Ms. Ritwika Nanda, Ms. Shaswati Parhi, Advs.

**ORDER**

**IA(CA)-03/2021**

Ld. Counsel Mr. Saurabh Kalia appeared on behalf of the Petitioner.

Ms. Shaswati Parhi also appeared on behalf of the Respondent.

Ld. Counsel for the Respondent stated that the earlier order of this Tribunal dated 02.03.2023 has not been complied with by the Petitioner.

Ld. Counsel Mr. Saurabh Kalia undertakes to furnish the same to the Ld. Counsel for the Respondent before the next date of hearing.

At the request, list the matter for a physical hearing on **31.08.2023**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(SH. ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**